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Date: Mon, 02 Feb 2015 01:33:43 +0530

Subject: Comments on Draft Tele communication Mobile Number Portability (Sixth Amendment) Regulations, 2015 , by the 0 6 / 02 /2015

Dear Sir,

This is with reference to the draft six amendment of MNP dt 06/01/2015. **regarding Stakeholder definition.**

1. Stakeholder means the " FIRST" name specified in the bill.

If the mobile is under UPC then first name in the BILL should be Corporate/firm/organisation and not individual/employee name as per clause 2 ca. and no other individual name should figure in the bill to avoid stakeholder confusion.

#### **Explanation:-**

A company got Mobile numbers to their employees with CUB (under UPC) and the payment will be made by the individual employee and not by company. In this case the bill generated by the mobile operators are as below

#### **Example Bill**

Name: Mr Ramgopal  
Company Name: System india Ltd  
Dorr Number: 13 D.B.R.Road  
Locartion KK Nagar  
City Chennai  
Pln code 600012.

The Each employee pays the mobile usage bill ( Not concerned for Mobile operators) and company is nothing to do with this. But when PORT opted by the employee due to his own the Mobile operators are refusing to port it under the condition the mobile numbers are under UPC contract. Further as per Fifth amendment getting authorisation letter from the authorised signatory is of no relevance since the number is not allotted to the company as per clause 2 ca of the fifth amendment which is as below

: 2 (ca)

**" corporate mobile number" means the mobile phone number allotted in the name of a body corporate, firm or any organisation or body"**

Here the billing done on Individual under CUB plan indication the corporate/firm/organisation for whom he works

Here Mobile company are taking shelter by issuing a bill as above example and not willing to port it or delaying the porting process.

Hence I request to specify the full definition of Stakeholder as above so that mobile operators are not taken different view in issuing PORT number.

Regards  
Narayanan